

13.08 hrs

PAPERS LAID ON THE TABLE

*[English]***Detailed Demands for Grants of the Ministry of Urban Development for 1991-92**

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for 1991-92. [Placed in Library See No. LT.481/91]

Detailed Demands for Grants of Ministry of Law, Justice And Company Affairs for 1991-92

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIK. VIJAYA BHASKARA REDDY): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law, Justice and Company Affairs for 1991-92. [Placed in Library See No. Lt. 482/91].

Detailed Demands for Grants of Ministry of Environment and Forests for 1991-92

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) on behalf of Shri Kamal Nath. I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for 1991-92. [Placed in Library. See No. LT-483/91]

Delhi Police (Appointment and Recruitment) Amendment Rules 1989 and Central Industrial Security Force (First Amendment) Rules 1991.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): I beg to lay on the Table—

- (1) A copy of the Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. F. 5/36/89- Home (P)/Estt. in Delhi Gazette dated the 22nd August, 1989 under sub-section (2) of section 148 of the Delhi Police Act, 1978. [Placed in Library See No. LT-484/91]
- (2) A copy of the Central Industrial Security Force (First Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 79 in Gazette of India dated the 9th February, 1991 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library See No. LT-485/91]

Review in the worth of and Annual Report of Punjab State Seeds corporation Ltd. Chandigarh and Statement for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab:-
 - (i) Review by the Government on the working of the Punjab State Seeds Corporation Limited, Chandigarh, for the year 1986-87.
 - (ii) Annual Report of the Punjab State Seeds Corporation Limited, Chandigarh, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1)